

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH - COURT NO. 1

Excise Appeal No. 52090 of 2019

(Arising out of Order-in-Appeal No. IND-EXCUS-000-APP-043-19-20 dated 16.05.2019 issued vide F. No. 014/CE/IND/APPL/2019-20 passed by the Commissioner (Appeals), Customs, Central Goods & Service Tax & Central Excise, Indore)

JBM Auto Limited

Plot No. 157-E, Sector III
Industrial Area
Pithampur, Distt. Dhar

..... Appellant

VERSUS

**The Commissioner CGST, Customs
& Central Excise , Ujjain**

29, Administrative Area
Bharatpuri, Ujjain, Madhya Pradesh

..... Respondent

APPEARANCE:

Shri Rohan Pahwa, Advocate for the Appellant
Shri O.P. Bisht, Authorized Representative of the Department

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 51100/2022

DATE OF HEARING: November 21, 2022

JUSTICE DIILP GUPTA

A certificate in Form 4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant for full and final settlement of the dues. The appeal is, accordingly, dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**